

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to..... (name of the House)

From 41 Nizmal..... Constituency (Name of the Constituency)

Amirudh Prasad Yadav son of Late Mahayaji Yadav
Vill. + Post. - Chandpur Dist. - Supaul

Age..... years, resident of..... (Mention full postal address & residence of the address)

I do hereby solemnly affirm and state in oath as under:-

(Strike out whichever is not applicable)

(i) I am a candidate set up by Janata Dal (U) (name of the political party) I am contesting as an

Independent candidate.

(ii) Details of PAN and status of filing of Income tax return :-

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupee)
1.	Self Amirudh Prasad Yadav	AAEPY3133E	2014-15	1486302-00
2.	Spouse- Rache Devi	AAKPD8407G	2014-15	661286-00
3.	Dependent 1 Abhiram Raga	Not Applicable	Not Applicable	Zero
4.	Dependent 2 Abinash Rishi	Not Applicable	Not Applicable	Zero
5.	Dependent 3 Not Applicable	Not Applicable	Not Applicable	Zero

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :-	Not Applicable
(b)	Name of the court, Case No. and Date of order taking cognizance :-	Not Applicable
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :-	Not Applicable

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):-

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :-	Not Applicable
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :-	Not Applicable

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Not Applicable

Neurotransmitter release at the axon terminal

1. Assets in which joint venture indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank, Institution and Branch are to be given
3. Value of Listed Share/Securities as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given
4. Dependents here means a person, substantially dependent on the income of the candidate.
5. Details, including amount is to be given separately in respect of each investment.

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(I)	Cash in hand	6000/-	305000/-	NIL	NIL	Not Applicable
(II)	Details of Deposits in Bank accounts (FDs, Term Deposits and all other types of deposits including saving accounts). Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit.	Pf.D. SBI (9) 2458861007 Pf.D. SBI (10) 2458861007 PF.D - Khandwa SBI (10) 2458861007 SI - 100000/- SBI - Khandwa 100000/- A/c - 3320823-57	< Bt - SBI AP No - 1310297 330 R - 7105 - 53 M.A. nos - 15	NIL	NIL	Not Applicable
(III)	Details of investment in Bonds, Debentures shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	Not Applicable
(IV)	Details of Investment in NSS, Postal Savings, Insurance Policies and investments in any Financial Instrument in Post office or Insurance Company and the amount.	LIC Policy No. 52609506 for Rs - 100000/-	LIC Policy No. 52609506 for Rs - 100000/- LIC Policy No. 526097641 100000/-	NIL	NIL	not applicable
(V)	Personal loans/advance given to any person or entity including firm, company, partnership and other associations their details and the amount.	Rikav Villa Sabha & Rs 10,00,00/-	NIL	NIL	NIL	Not Applicable
(VI)	Motor Vehicles/Aircrafts/Yachts/Ships (details of Make, Registration No. etc.; Year of Purchase and amount.)	Scorpio Mopeds 4713 IS - 15 Jan RS 300200 2 Nov - 2007 PH 21.02.2008	NIL	NIL	NIL	Not Applicable
(VII)	Jewelry, Bullion and valuable thing (give details of weight and value).	Gold - 25 gms Cost - 15000/-	GOLD - 25 gm Silver - 500 gm Cost - 12000/-	NIL	NIL	Not-applicable

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2. Is the inherited property (Yes or NO)	Zero	Zero	Zero	Zero	Not Applicable
3. Date of purchase in case of self-acquired property	Zero	Zero	Zero	Zero	11
4. Cost of property (in case of purchase) at the time of purchase	Zero	Zero	Zero	Zero	11
5. Any investment on the property by way of development, construction etc.	Zero	Zero	Zero	Zero	11
6. Approximate Current market value	Zero	Zero	Zero	Zero	11
(iv) Residential Buildings (including apartments, Location(s), Survey number(s))	Chandigarh Sector 22 Plot No. 13581 Area: 13581 sq. ft. Built up Area: 24955 sq. ft.	Zero	Zero	Zero	11
Area (Total measurement in sq. ft.)	13581 sq. ft.	Zero	Zero	Zero	11
Built up Area (Total measurement in sq. ft.)	24955 sq. ft.	Zero	Zero	Zero	11
Whether inherited property (Yes or NO)	Yes	Zero	Zero	Zero	11
Date of purchase in case of self-acquired property	13/05/2013	Zero	Zero	Zero	11
Cost of property (in case of purchase) at the time of purchase	Rs. 13,58,100/-	Zero	Zero	Zero	11
Any investment on the land by way of development, construction etc.	Rs. 13,58,100/-	Zero	Zero	Zero	11
Approximate Current market value	Rs. 13,58,100/-	Zero	Zero	Zero	11
(v) Others (such as interest in property)	Rs. 10,00,000/-	Zero	Zero	Zero	11
(vi) Total of Current Market Value of (i) to (v) above	Rs. 10,00,000/-	Zero	Zero	Zero	11

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s)	Loan for purchase of vehicle	Nil	Nil	Nil	Nil
	Name of Bank or FI	Rs. 10,00,000/-				
	Amount outstanding	By Public Bank				
	Nature of loan	Vehicle loan				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.	Nil	Nil	Nil	Nil	Nil
	Name(s)	Vehicle loan	Nil	Nil	Nil	Nil
	Amount outstanding					
	Nature of loan					

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	Any other liability	N/A	N/A	N/A	N/A	N/A
	Grand total of liabilities	1000000/-	N/A	N/A	N/A	N/A
(ii)	<u>Government Dues:</u> Dues to departments dealing with government accommodation	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Dues to departments dealing with supply of water	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Dues to departments dealing with supply of electricity	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Dues to departments dealing with supply of telephones/mobiles	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Dues to departments dealing with government transport (including aircrafts and helicopters)	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Income Tax Dues	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Wealth Tax Dues	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Service Tax Dues	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Municipal /Property Tax Dues	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Sales Tax Dues	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Any other dues	Zero	Zero	Not Applicable	Not Applicable	Not Applicable
	Grand total of all Govt. dues	Zero	Zero	Not Applicable	Not Applicable	Not Applicable

(7) Details of profession or occupation:

- a. Self: Agro-culture & Service of cattle & poultry
b. Spouse: Agro & Agriculture

(8) My educational qualification is as under: Secondary - 1967 - Rajpura High School, Rajpura - Haryana
Intermediate Science - 1969 - BSS College - Bhagatpur, Bhagatpur

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School / College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/Kan. Anirudh Prasad Yadav
2.	Full postal address	Village + Post - Chandpiper Dist - Gurgaon
3.	Number and Name of the constituency and state	41 - Nirmali
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janata Dal (U)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	*Zero

(4) Total number of Banking cases where the court (s) have taken cognizance		Zero				
5. Part of		Year for which last Income Tax Return filed	Total Income			
(a) Candidate AALPY 31330		2014-15	14,86,302.00			
(b) Spouse ACKP 184076		2014-15	6,61,386.00			
(c) Dependents Not Applicable						
6. Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)			Nil	Nil	Nil
B.	Immovable Asset			Nil	Nil	Nil
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	15,20,000/-	70,500/-	Nil	Nil	Nil
(ii)	Approximate Current Market Price of Asset (Total Value)	22,11,000/-	23,200/-	Nil	Nil	Nil
7.	Liabilities			Nil	Nil	Nil
(i)	Government dues (Total)	Nil	Nil	Nil	Nil	Nil
(ii)	Loans from Bank, Financial Institutions and others (Total)	10,00,000/-		Nil	Nil	Nil
8. Highest educational qualification: Intermediate Science - 1969 - BSS College - Nagalpur (Give details of School / University education with full form of the certificate/ diploma/ degree course). (Name of the School / College/ University and the year in which the course was completed.)						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at..... this the..... day of..... 201.....

DEPONENT 22/4/16

Note- 1. Affidavit should be filed latest by 11:00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.